

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/172(KB)2022
IA(I.B.C)/1438(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS VISWATMA MERCHANDISE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Arik Banerjee, Adv.] For the Liquidator
Mr. Amarnath Ghose, Adv.]
Mr. Arun Kumar Gupta, Liquidator]

ORDER

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/1438(KB)2024:**
 - a. This application is filed by the Liquidator under Regulation 44 (2) of the IBBI (Liquidation Process) Regulation, 2016 for extension of 6 months.
 - b. The reasons for extension seeking by the Liquidator is mentioned at page 37 this application.
 - c. This application accompanied by an affidavit of Liquidator at page 19.
 - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. On being satisfied, we grant extension of liquidation process by 6 months from 27th July, 2024 and accordingly, IA(I.B.C)/1438(KB)2024 is allowed and disposed of.
 - e. The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**